

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH FRIDAY NEW DELHI**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT
AND
SHRI SUDHANSHU SRIVASTAVA, JUDICIAL MEMBER**

**ITA No.9558/Del/2019
Assessment Year : 2013-14**

Shri Samdarsh Nayyar, C/o Chaurasia & Associates, A-62, Navkunj Apartments, 87, IP Extn., New Delhi-110092 (PAN: AEPPN4826E)	Income Tax Officer, Ward 24(3), New Delhi.
(Appellant)	(Respondent)

**Appellant by: Shri Venketesh M Chaurasia, Adv.
Respondent by: Shri M. Baranwal, Sr. DR**

ORDER

PER G.S. PANNU, VICE PRESIDENT

The appellant-individual has moved an application through the learned representative Shri Venktesh Chourasia vide letter dated 3rd June, 2020, seeking permission to withdraw the captioned appeal for the reason that the assessee has approached the Competent Authority for availing of the Vivad Se Vishwas Scheme, 2020.

2. In view of the aforesaid, both the parties agreed that the application of the assessee be allowed.

3. Accordingly, the application of the assessee is allowed and the appeal is dismissed as withdrawn for the aforesaid reason.

Above decision was dictated and pronounced in the Court at the conclusion of the Virtual Hearing on 12th June, 2020.

Sd/-

[Sudhanshu Srivastava]
Judicial Member

Sd/-

[G.S. Pannu]
Vice President

Dated: 12th June, 2020

Vivek

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1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

By Order

Assistant Registrar